

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 552/2018
M.A. No. 575/2018

New Delhi, this the 1st day of February, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Umed Pal Singh
Aged about 52 years
S/o Shri Harvir Singh
R/o M.No.30/31,
Siv Ram Park, Extension-II,
Nilithi Mor, Nangloi, Delhi
(Working as S.G. (Mate))
2. Dindayal
Aged about 49 years
S/o Shri Babu Lal,
R/o G-1547, Jahagnir Puri, Delhi
(Working as S.G. (Mate))
3. Ram Rattan
Aged about 51 years,
S/o Late Chhotey Lal,
R/o D-92, Mohan Garden,
Gurudwara Road, Uttam Nagar,
New Delhi-110059
(Working as S.G. (Mate))
4. Diwan Singh
Aged about 48 years,
S/o Late Munna Lal,
R/o H.No.110, Block-A,
Jagat Puri, Delhi-110051
(Working as S.G. (Mate))
5. Bijender Kumar
Aged about 54 years,
S/o Late Dhan Ram,
R/o 8/21, Block-G, Shiv Mandir Road,
Gali No.6, Saroop Nagar, Delhi
(Working as S.G. (Mate))

6. Jagannath

Aged about 43 years,
S/o Shri Ram Baksh,
R/o B-13, Vikas Vihar,
Gali No.3, Vikas Nagar,
New Delhi
(Working as S.G. (Mate))

7. Bharat Singh

Aged about 57 years
S/o Parasad Ram
R/o 115, Village Gulawala,
Post Hridina, District Mahender Garh,
Haryana
(Working as S.G. (Mate))

8. Rajender Kumar

Aged about 51 years,
S/o Shri Pan Singh,
R/o Q.No.7, Type-I,
Block-III, D.J.R. Staff Quarter,
Keshavpur Tank, Delhi.
(Working as S.G. (Mate))

9. Mukesh Kumar

Aged about 47 years,
S/o Shri Mang Ram,
R/o H.No.106, Village Ibrahimpur,
Delhi-110036.
(Working as S.G. (Mate))

10. Gaje Singh

Aged about 51 years,
S/o Raghu Nath
R/o VPO Dehkora,
Distt. Jhajjar, Haryana
(Working as S.G. (Mate))

11. Jagan Nath Meena

Aged about 45 years,
S/o Sh. Dhanna Ram,
R/o RZF 715/13, Raj Nagar-II,
Palam Colony, Delhi
(Working as S.G. (Mate))

12. Akshay Lal Sah
Aged about 48 years
S/o Shri Ramdyal Sah
R/o C-3/175, Nangali Vihar,
(Ex) Baprola Najafgarh, Delhi
(Working as S.G. (Mate))

13. Amarjeet Prasad
Aged about 49 years
S/o Late Shivji Prasad
R/o C-3/331-A, Nangli Vihar Extn.,
Gali No.24, New Delhi-110043.
(Working as S.G. (Mate))

14. Shiv Kumar
Aged about 51 years,
S/o Gordhan
R/o S-920-921, Mangolpuri,
New Delhi
(Working as S.G. (Mate))

15. Kirshan
Aged about 54 years
S/o Shri Diwan Singh
R/o H.No.133, VPO Nilothi, Delhi
(Working as S.G. (Mate))

16. Raj Kumar
Aged about 52 years,
S/o Shri Shiv Charan
R/o WZ-26 (80 Yard),
Tilak Nagar, New Delhi
(Working as S.G. (Mate))

17. Sushil Kumar
Aged about 48 years,
S/o Roop Ram
R/o H.No.15, Village Bindapur,
New Delhi.
(Working as S.G. (Mate)) .. Applicants

(By Advocate: Shri Pushpinder Yadav)

Versus

Chief Executive Officer,
Delhi Jal Board,
Varunalya, Phase II,
Karol Bagh,
Delhi-110005.

.. Respondent

(By Advocate : Shri P.K. Singh for Shri Rajeev Kumar)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard Shri Pushpinder Yadav, learned counsel for the applicants and Shri P.K. Singh proxy counsel for Shri Rajeev Kumar, learned counsel appeared on behalf of the respondent – Delhi Jal Board, on receipt of advance notice.

2. MA 575/2018 filed for joining together is allowed.
3. The applicants filed the O.A. seeking the following relief(s):
 - “(A) Direct the respondents to pass reasoned and speaking order on the representations of the applicants in a time bound manner.
 - (B) Direct the respondents to grant benefits at par with similarly situated employees of CPWD, PWD and DDA, working as S.G. Mate/Mate are getting higher pay than the applicants along with the consequential benefits including pay & allowances.
 - (C) Any other relief, which this Hon’ble Tribunal may deem fit and proper in the circumstances of the case.”

4. It is submitted that the applicants made number of representations, including Annexure A-1 dated 29.11.2016,

ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A-1 representation dated 29.11.2016 of the applicants and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /